

NATIONAL COMPANY LAW TRIBUNAL
CUTTACK BENCH
COURT No. 1

ITEM No. 3
CA(CAA) No. 11/CB/2024

Proceedings under Section 230-232 Companies Act

IN THE MATTER OF:

RM Sponge Pvt. Ltd.
-And-
See-Saw Iron & Steel Pvt. Ltd.

.....Applicants

Order delivered on 05/06/2024

Coram:

H.V. Subba Rao, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicants : Ms. Madhuri Pandey, CS.

For the Respondent :

ORDER

This is the first motion application filed under Sections 230-232 of the Companies Act, 2013, as regards the scheme of demerger/amalgamation by the petitioner company.

We heard the Ld. Authorised, CS, Ms. Madhuri Pandey. She undertakes to file the convenience chart before the next day of hearing.

List the matter for hearing on 03.07.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

H.V. Subba Rao
Member (Judicial)